

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 61(ND)/2015
CA NO.

CORAM:

PRESENT: SH CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)



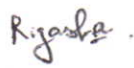
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ^{Principal} ~~SPECIAL~~ BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2016

NAME OF THE COMPANY: Sh. Kuldeep Kaul & Anr

Vs.

M/s. HBE Aviosec Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Siddharth Yadav, Adv.		For the Respondents.	
2.	Ms. Vijeta Mukherjee, Adv.			
3.	Ms. Tanushree Ghosh, Adv.			
4.	Mr. Rakish Ojha, Adv.			
	MR. A.S. CHANDHOK, SR. ADV		Petitioners	
	MR. NPS CHAWLA, ADV			
	MR. SUBBY DATTA, ADV			
	MS SWETA KAKKAD, ADV			
	MS ARVINDA SARMMA, ADV			
	MR. PANKAJ AGRAWAL, ADV			
5.	Ms. RIGASHA TAKKAR, Adv.		For Respondent No 4. (PNB)	

P.T.O.

Order


Mr. Chawla, learned counsel for the Kaul group states that reply to CAs 143/PB/2015, 144/PB/2015 and CA 73/PB/2016 in CP 38(ND)/2015, CA 74/PB/2016 in CP 62(ND)/2015 and CA 90/PB/2016 in CP 61(ND)/2015 shall be filed within three days with a copy in advance to the counsel opposite. Rejoinder, if any, be filed within two days thereafter with a copy in advance to the counsel opposite.

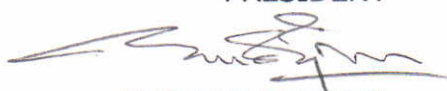
CAs 141/PB/2016 & 142/PB/2016 -

Notice of the applications.

Mr. Chawla, learned counsel for the non applicant (Kaul group) accepts notice and seeks three days time to file reply. Let the reply be filed with a copy in advance to the counsel opposite. Rejoinder, if any, be filed within three days thereafter with a copy in advance to the counsel opposite.

List for further consideration on 04.11.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)